

6. *M/s. Sandoz Lic. No. L/22/166/63-Ch. III granted on 21-8-63 Act: Principles of Senna & Belladonna*

Condition	Remarks
The capacity will be fixed on the basis of actual production for one year after the production had been commissioned.	At the time of inclusion of the Active Principles of Senna and Belladonna in the licence held by the firm in 1967 a view was taken that since production of these items would be dependent on factors like collection and cultivation of medicinal plants and the extent to which their installed equipment could handle their extraction etc., the capacities should be fixed only after watching their regular production. The production of Active Principles of Senna and Belladonna was established by the country in 1972. Before, however, capacities could be fixed in 1973, certain questions for permitting remittances arose which took considerable time to resolve. This has now been finalised and action to fix their capacities will be taken after Govt. decision on Hathi Committee report is taken.

High Court Bench in Goa, Daman and Diu

2687. SHRI EDUARDO FALEIRO: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what steps have been taken to establish a separate High Court in the Union Territory of Goa, Daman and Diu or to provide it with a High Court Bench of a neighbouring State; and

(b) when will such a High Court or a Bench of an existing High Court be provided to that territory?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). The Chief Minister of the Union Territory has proposed the establishment in the Union Territory of a Bench of the High Court of a neighbouring State. The proposal is under consideration.

Contravention of Provisions of Industries (D and R) Act by M/s. Hoechst and S.K.F.

2688. SHRI BHARAT SINGH CHOWHAN: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether M/s. Hoechst and S.K.F. have marketed some drug formulations without industrial licences and

thus contravened the provision of Industries (D and R) Act; and

(b) if so, what action Government propose to take against them?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) M/s. Hoechst are marketing Ampicillin formulation produced by M/s. Indo German Alkaloids, a wholly Indian owned Small Scale Unit under the name "Albercillin". This does not contravene the provision of the IDR Act.

(b) M/s. S.K.F. were producing and marketing Eskaycillin Capsules without a valid Industrial Licence. After examination of the case, while past production was regularised, instructions were issued to Canalising Agencies not to release or allocate any Ampicillin to the firm to prevent continued production thereof. The company have since discontinued manufacture of this item.

Unauthorised Expansion beyond Licensed Capacity by Foreign Drug Firms

2689. SHRI NATVERLAL B. PARMAR: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether some foreign drug manufacturing companies have approached Government for regularisation